NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No. 321/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th November 2017, 10.30 A.M

Name of the Company		Sunil Beriwal-Vs-Bhootnath Consultancy Pvt Ltd		
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1	SHABAB SHABBUR ABBASI		operactional Credition	*
	do R. Singl	h & Associates		29-11-2017

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the operational creditor has filed affidavit of service but has not complied with provisions of Section 9(3)(b) and (c) of the Insolvency and Bankruptcy Code, 2016 (I&B Code) as directed vide order dated 10/11/2017. Operational creditor is directed to comply with provisions of Section 9(3)(b) and (c) of the I & B Code and file the documents as required under Section 9(3)(b) and (c) within 7 days from today, failing which the petition shall be dismissed.

List on 18/12/2017.

(Jinan K.R.) Member (J)

(V.P.Singh) Member (J)